



**ENDORSEMENT WORDING-Higher Protection and Removal Costs**

In consideration of the payment of additional premium of ` \_paid by the Insured and realized by the Insurer, it is hereby understood & agreed that for the purpose of this policy, in the event of the vehicle being disabled by reason of loss or damage covered under this Policy, the Insurer will bear the reasonable cost of protection and removal (over and above the limits as provided by the India Motor Tariff) to the nearest repairer and re-delivery to the Insured up to the amounts as mentioned below in respect of any one accident:

Three wheeled  
vehicles – Up to ` 10,000/-  
Private Car -  
Up to ` 15000/-  
Taxis – Up to ` 15000/-  
Other commercial vehicles - Up to ` 25, 000/-

Subject otherwise to the terms, exceptions, conditions and limitations of this Policy.